

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1764/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.15.05.2019/NCLAT/UR/646**

**In the matter of:**

Mr. Lagadapati Ramesh ..... Appellant

Versus

Mrs. Ramanathan Bhuvaneshwari ..... Respondent

Appearance: Mr. Romil Khan, Advocate for the Appellant.

**27.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.05.2019 and the Office after scrutiny of the Memo of Appeal on 16.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 17.05.2019. The Appellant re-filed the Memo of Appeal on 24.05.2019. It is stated in the Interlocutory Application (IA) that in order to arrange clear and visible copy of the documents (i.e. page no. 347 and 348 of Annexure A4 of the Appeal) and to re-file the Appeal without any defect and complete in all respect, the appellant had incurred some time. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 28.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar